

CENTRAL ELECTRICITY REGULATORY COMMISSION

NEW DELHI

Petition No. 121/TT/2019

Subject : Determination of transmission tariff from proposed COD to 31.3.2019 for 400 kV D/C Kameng-Balipara Transmission Line along with associated bays at Balipara Sub-station under North East-Northern/ Western Interconnector-I in North-Eastern Region.

Date of Hearing : 28.8.2020

Coram : Shri P.K. Pujari, Chairperson
Shri I.S. Jha, Member
Shri Arun Goyal, Member

Petitioner : Power Grid Corporation of India Ltd.

Respondents : Assam Electricity Grid Corporation Ltd. & 7 Others

Parties Present : Shri S.S. Raju, PGCIL
Shri A.K. Verma, PGCIL
Shri B. Dash, PGCIL
Shri Ved Rastogi, PGCIL

Record of Proceedings

The matter was heard through video conference.

2. The representative of the Petitioner submitted that the instant petition has been filed for determination of tariff from COD to 31.3.2019 of 400 kV D/C Kameng-Balipara Transmission Line along with associated bays at Balipara Sub-station under North East-Northern/ Western Interconnector-I in North-Eastern Region. The instant asset is ready for commercial operation but it is prevented from regular service due to non-completion of the generation unit (Hydro-generation at Kameng implemented by NEEPCO).

3. The representative of the Petitioner submitted that the Petitioner had submitted its reply to the queries raised in RoP of hearing dated 11.2.2020 *vide* affidavit dated 5.5.2020 and the Petitioner had also filed rejoinder to the reply of NEEPCO, Respondent No. 8 *vide* affidavit dated 5.6.2020. He further submitted that due to non-completion of the generation unit by NEEPCO, the Petitioner has invoked the proviso (ii) of Regulation 4(3) of the 2014 Tariff Regulations for declaration of COD of the asset.



4. The representative of the Petitioner submitted that the scheduled completion date of the line was 48 months from the date of Investment Approval (March 2013) while actual COD claimed is 30.3.2018. Thus, there is time over-run of 61 months and the reasons for time over-run are submitted in detail in the Petition. He further submitted that NEEPCO in its reply has submitted that Unit-I and Unit-II of Kemang HEP were commissioned in February 2020 and declared their COD in June 2020.

5. Relying on APTEL's judgment dated 2.12.2019 in Appeal No. 95 of 2018 and 140 of 2018, the representative of the Petitioner submitted that the time over-run was due to RoW issue and is not attributable to the Petitioner and requested to condone the time over-run and allow the tariff for the 2014-19 period.

6. After hearing the Petitioner, the Commission reserved the order in the matter.

By order of the Commission

Sd/-
(V. Sreenivas)
Deputy Chief (Law)

